

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 636 of 2020

IN THE MATTER OF:

State Bank of India

...Appellant

Versus

Vibha Agra Tech Ltd.

...Respondent

Present:

For Appellant :

**Mr. V. M. Kannan and Mr. Sanjay Kumar,
Advocates**

For Respondent :

**Mr. M. Srinivasan Rao and Mr. Joydip Bhattacharya,
Advocates**

ORDER
(Through Virtual Mode)

12.10.2020 Mr. M. Srinivasan Rao, Advocate representing the Respondent seeks condonation of delay and extension of time for filing the reply-affidavit. Delay is condoned and time is extended by two weeks to file reply-affidavit on behalf of the Respondent. I.A. No. 2405/2020 is accordingly disposed of.

It appears that along with the aforesaid Interlocutory Application, respondent has filed the counter-affidavit and also short written submissions. The same are taken on record. Appellant may file rejoinder thereto and also short written submissions, not exceeding three pages, within four weeks.

List the matter 'for hearing on **27th November, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

/ns/gc/